answer to Unstarred Question No. 471 given in the Rajya Sabha on the 26th May, 1976 and state:

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- (a) whether the teachers of the Nehru Co-educational Memorial Middle School. Mandoli Road, Shahadara, have since been paid their salaries for the period from the 1st September, 1976 to the 24th May, 1976; and
- (b) if not, what steps Government propose to take for early payment of the salaries to the teachers and by when they are likely to get their dues?

THE MINISTER OF EDUCATION, SOCIAL WELFARE AND CULTURE (DR. PRATAP CHANDRA CHUN-DER): (a) No, Sir.

(b) The payment in question was not found permissible under the provisions of the Delhi School Education Act, 1973.

## Denial of Promotions, Increments etc. to Central Government Employees during Emergency

527. SHRI GHAYOOR ALI KHAN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether it is a fact that a number of Central Government employees were denied promotions, increments and were compulsorily retired as they did not yield forced sterilization during the emergency; and
- (b) if so, whether Government propose to review such cases to provide relief to these aggrieved employees?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJ-NARAIN): (a) According to the infor.

fPreviously Unstarred Question No. 218 transferred from the 16th June. 1977. mation received so far from Ministries/Departments no Central Government employee was denied promotion, increment or was compulsorily retired from service on account of refusal to undergo forced sterilization during emergency.

(b) Does not arise.

## Manufacture of Substandard Drugs by certain Drug Manufacturers

T527.-A. SHRI LAKSHMANA MAHAPATRO; SHRI INDRADEEP SINHA;

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware that certain drug manufacturers in the country are still producing sub-standard drugs; and
- (b) If so, what steps Government have taken to prevent the production and distribution of substandard drugs?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI RAJNARAIN); (a) and (b) The manufacture of drugs is covered by the Drugs and Cosmetics Act, 1940, as amended from time to time. The drugs manufactured are generally of standard quality. Central and State Drug Control Organisations keep a close watch over the quality of drugs manufactured and wherever samples do not conform to the specifications, corrective action including prosecution in the Courts of Law are launched.

fPreviously Unstarred Question No. 377, transferred from the 20th June, 1977.